

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 405/TD/2024

Subject : Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state Category-IV trading licence.

Petitioner : ERO Power LLP (EPL)

Date of Hearing : **6.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Tabrez Malawat, Advocate, EPL
Shri Syed Hamza, Advocate, EPL
Shri Sourajit Sarkar, Advocate, EPL
Ms. Rupali Jain, Advocate, EPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the grant of an inter-State Category 'IV' trading licence under the Trading Licence Regulations, 2020, and the Petitioner fulfils all the requirements as specified therein.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to submit an *audited* special balance sheet as on any date falling within 30 days immediately preceding the date of filing of the present application within two weeks.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)